

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 443 of 1990
~~Exhibit~~

DATE OF DECISION 14-9-1993

Shri Ashok Mohan Sarla Petitioner

Shri B.B. Gogia Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Shri B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice-Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

Shri Sarla Ashok Mohan,
C/o Shri Hemu Vershi,
Gang Quarter Line,
Railway Colony,
Wankaner

..... Applicant

Shri B.B. Gogia

..... Advocate

Versus

1. Union of India through
The General Manager,
Western Railway,
Churchgate,
Bombay.

2. Divisional Railway Manager,
Western Railway,
Rajkot Division,
Kothi Compound,
Rajkot.

..... Respondents

Shri B.R. Kyada

..... Advocate

ORAL JUDGMENT

IN

O.A. No. 443 of 1990

Date:- 14-9-1993

Per Hon'ble

Mr. N.B. Patel

Vice-Chairman

The applicant Shri Ashok Mohan Sarla has applied for compassionate appointment twice, i.e., on 10-4-89 and 15-6-90, and, by letter dated July 12, 1991, he is informed to furnish certain details and is told that his case for compassionate appointment is under examination of the Headquarter Office. Shri Gogia states that the applicant has furnished the required details long back, but he has thereafter not heard anything from the railways. The case of the applicant, in our opinion, deserves sympathetic consideration. The General Manager of the Western Railways is, therefore, directed to consider the case of the applicant for compassionate appointment sympathetically and to take

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decision on the applicant's request within 12 weeks from the date of the receipt of a copy of this order and communicate the same to the applicant. The Respondent No. 2 is directed to process the case at his end at the earliest and forward the papers to the General Manager so that the General Manager is in a position to take decision in the matter within the aforesaid stipulated period.

In view of these directions Shri Gogia seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.

M.A. 373/93 stands disposed of in view of the disposal of the O.A.


(V. Radhakrishnan)
Member (A)


(N.B.) Patel
Vice-Chairman.

Date	Office Report	Order
11.1.94		<p>Mr.Kyada and Mr.Gogia are not present. Read the M.A. for extension of time to comply with our directions dated 14-9-93. M.A. allowed. Time to comply with the directions extended till 15-3-94. M.A. stands disposed of accordingly.</p> <p>(K.RAMAMOORTHY) MEMBER (A)</p> <p>(N.B.PATEL) VICE CHAIRMAN</p> <p>*AS</p>